

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:3610

ANSWERED ON:01.12.2010

IRRIGATION PROJECTS

Abdulrahman Shri ;Anuragi Shri Ghansyam ;Chauhan Shri Sanjay Singh;Pandey Saroj;Pandey Shri Ravindra Kumar;Vishwanath Shri Adagur H

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) the details of the major irrigation projects to be started during the Eleventh Five Year Plan, State-wise;
- (b) the details of the funds released for these projects during the Eleventh Five Year Plan;
- (c) the project-wise details of the proposals received by the Union Government to clear the major/medium irrigation projects in various States including Uttar Pradesh, State-wise;
- (d) the details of the projects cleared by the Union Government and the funds likely to be allocated for these projects; and
- (e) the steps being taken by the Government for early clearance of the pending proposals?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) & (b) As per the report of "Working Group on Water Resources for the Eleventh Five-Year Plan (2007-12)", there were proposals for taking up 78 new major projects during the Eleventh Plan. Apart from major projects, there were proposals for taking up 146 new medium and 86 new Extension, Renovation & Modernization (ERM) projects during Eleventh Plan. An outlay of Rs.30670 crore was proposed for these new major/medium and ERM projects for Eleventh Plan. State-wise details are given in Annex-I. The provision of funds for the irrigation projects taken up by the State Governments is the responsibility of the respective States. However, Central Assistance (CA) under AIBP is provided by the Union Government in support of the projects posed for such assistance by the State Governments if the project proposal is in accordance with AIBP guidelines. Such CA provided to new major irrigation projects of Eleventh Plan during Eleventh Plan under Accelerated Irrigation Benefits Programme (AIBP) is as under:

Sl.No. Name of the project Name of the State Central Assistance (Grant)  
released to the project  
during XI Plan (Rs. in crore)

1 Kelo Chhattisgarh 27.02

2 Sangola Branch Maharashtra 78.67

3 Rengali (Part project) Orissa 56.09

4 Kachnauda dam Uttar Pradesh 10.00

5 Restoration of Uttar Pradesh 21.375  
Sharda Sahayak System

(c) The State-wise and project-wise details of major/medium projects including projects of Uttar Pradesh which are under appraisal in Central Water Commission are given in Annex-II.

(d) The details of major/medium irrigation projects which have been accorded with investment clearance by the Planning Commission during Eleventh Plan so far are given in Annex-III. As stated earlier, irrigation being State subject, planning, execution and funding of irrigation projects is within the purview of respective State Governments. However, CA under AIBP is provided by the Union Government in support of the projects posed for such assistance by the State Governments if the project proposal is in accordance

with AIBP guidelines. Project-wise details of total CA released under AIBP to the projects to which investment clearance has been accorded by the Planning Commission during Eleventh Plan so far are given in Annex-III.

(e) The time taken for according techno-economic clearance by the Advisory Committee of the Ministry of Water Resources on Irrigation, Flood Control & Multipurpose Projects and investment clearance by the Planning Commission depends upon the promptness with which State Governments complies with the observations of the Central Appraising Agencies (CAA). As per guidelines for submission, appraisal and clearance of Irrigation and Multipurpose Projects-2010, normally for project proposals submitted with Central Design Office (CDO) certificates, appraisal will be completed within six months and for other proposals it would be completed within 12 months provided response of the concerned State in respect of the observations of Central Agencies are received within 3 months.

Now-a-days, meetings of the above stated Advisory Committee are held quite frequently and it is for the State Government to comply with observations of the CAA so that project could be accorded clearance at the earliest.